

NATIONAL COMPANY LAW TRIBUNAL,
MUMBAI BENCH

CORAM : SMT. SUCHITRA KANUPARTHI, MEMBER (J)
SHRI V. NALLASENAPATHY, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON 11.12.2019

NAME OF THE PARTIES: Tapan Engineers and Fabrication
V/s
Omkar Gratings Private Limited

UNDER SECTION 9 OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016.

ORDER

42. C.P. (IB)-4464(MB)/2018

On mentioning, this CP has been taken on board.

Counsel for the Petitioner in this CP submits that Mr. Bhartiraju Vegiraju, IRP appointed herein is not the IRP suggested by the Counsel for the Petitioner and hence he seeks for replacing the IRP for which he has provided a fresh Form-2 wherein Mrs. Bhavi Shreynas Shah, CA, has consented to act as a IRP and accordingly, Mrs. Bhavi Shreynas Shah is appointed as IRP in the place of Mr. Bhartiraju Vegiraju.


Sd/-
V. NALLASENAPATHY
Member (Technical)

Sd/-
SUCHITRA KANUPARTHI
Member (Judicial)

/n/



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On 13/12/2019


Assistant Registrar
National Company Law Tribunal Mumbai Bench